

By E-Mail/Speed Post/ Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/11046/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Kokrajhar

Dated Guwahati, the 13th November, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJK/2024/7190-92, dated 30.10.2024

Madam,

With reference to the above, I am directed to inform you that Shri Joydev Koch, Additional District & Sessions Judge (FTC), Kokrajhar, has been allowed to avail LTC for the block period of 2022-2024 for travelling to Andaman & Nicobar Islands and return w.e.f. 10.12.2024 till 19.12.2024, by the shortest possible route, as per existing Rules.

Shri Koch has also been allowed to draw 80% as advance payment towards his proposed LTC for the block period of 2022-2024 along with permission to encash 10 days Earned Leave for the aforementioned LTC.

Shri Koch may kindly be informed accordingly.

Yours faithfully,

Sd/-


REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/11047-11050/2024/A. Dated 13th November, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Joydev Koch, Additional District & Sessions Judge (FTC), Kokrajhar for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


13/11/2024
REGISTRAR (VIGILANCE)


13/11/24